

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/57/2021**

This the 05th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Tasleema Akhter, D/o Ghulam Muhammad Malla, R/o Padon Liver,  
Halqua Kathsoo, Tehsil Phalgam, District Anantnag, Kashmir.

.....Applicant

(Advocate: Mr. Syed Musaib-**Not Present**)

**Versus**

1. State of J&K through Commissioner/Secretary to Social Welfare Department, Civil Sectt, Srinagar.
2. Director Social Welfare Department Kashmir, Sgr.
3. Programme Officer ICDS Anantnag.
4. Child Development Project Officer ICDS Bijbehara.
5. Firdousa Akhter, D/o Gh. Qadir Dar, R/o Nanil near Asthan Mohallah, Anantnag.
6. Fayaz Ahmad Bhat, S/o Ab Razak, R/o Batapora, Sallar, Tehsil Phalgam, District Anantnag.
7. Bashir Ahmad, Village Level Workers Halqua Kathsoo, C/o Block Development Officer Dachinipora/Srigufwara.
8. Ab. Rashid working as Clerk in the office of the child, Development Project Officer, ICDS, Bijbehara.
9. District Social Welfare Office, Anantnag.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. D.A.G.)



**O R D E R****[O R A L]**

The present TA has been received by way of transfer from the Court of Sub-Judge, Anantnag. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.

2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Court of Sub-Judge, Anantnag for further orders.



5. Both the parties are directed to appear before the Court of Sub-Judge, Anantnag.

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*